

**Central Administrative Tribunal
Madras Bench**

MA/310/00037/2016 (in)(&) OA/310/01960/2014

Dated Thursday the 10th day of January Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

M.Chandrasekaran
S/o P.Manickam,
No.35, Third Cross, Nethaji Street,
V.P.Singh Nagar,
Shanmugapuram,
Puducherry 605 009. .. Applicant
By Advocate **M/s.L.Swaminathan**

Vs.

1. Union of India, rep by the
Union Territory of Puducherry through
The Chief Secretary to Government,
Chief Secretariat, Government of Puducherry,
Puducherry 605 001.
2. The Inspector General of Police,
Government of Puducherry,
No.4, Dumas Street,
Puducherry 605 001.
3. The Senior Superintendent of Police (C&I),
Government of Puducherry,
No.4, Dumas Street,
Puducherry 605 001.
4. The Superintendent of Police(HQ),
Government of Puducherry,
No.4, Dumas Street,
Puducherry 605 001. .. Respondents

By Advocate **Mr.R.Syed Mustafa**

ORAL ORDER

Pronounced by Hon'ble Mr.P.Madhavan, Member(J)

No representation for the applicant. Counsel for the respondents present. It was noted on the last hearing on 06.12.2018 that the applicant had remained unrepresented on the past several dates. Accordingly the matter was posted under the caption 'For dismissal' today. It is also noted that this is 2014 matter.

2. As there is no representation for the applicant today also, it is clear that the applicant is not interested in prosecuting this case. Accordingly, the OA is dismissed for non-prosecution. Consequently MA 37/2016 also stands dismissed.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

10.01.2019

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